

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 432 of 2019

IN THE MATTER OF:

Mr. Sudhindra Nath Chatterjee **...Appellant**

Vs.

M/s. Bharath Hi-Tech Builders Pvt. Ltd. **...Respondent**

Present: For Appellant: - Mr. Prateek Kumar, Ms. Sneha Janakiraman and Ms. Raveena Rai, Advocates.

For Respondent: - Mr. Sandeep Bajaj, Mr. Deepanjan Dutta and Mr. Naman Tandon, Advocates.

O R D E R

28.08.2019— It is informed that the Hon'ble Supreme Court has disposed of the matter upholding the *explanation* below Section 5(8) of the Insolvency and Bankruptcy Code, 2016 and held that the allottees of an Infrastructure Company are 'Financial Creditors'.

Learned counsel appearing on behalf of the Respondent-('Corporate Debtor') submits that the 'Corporate Debtor' is ready to settle the matter with the Appellant. We, accordingly, allow three weeks' time to the Respondent to settle the matter with the Appellant.

Post the appeal 'for orders' on 24th September, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g